

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

IA No. 93 of 2013 in DFR 431 of 2013 IN

APPEAL NO. 235 OF 2012

Dated : 21st March, 2013

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr.V.J. Talwar, Technical Member**

Vodafone Cellular Ltd. ... Appellant (s)

Versus

**Maharashtra Electricity Regulatory
Commission & Anr. ... Respondent (s)**

Counsel for the Appellant(s) : Mr. Ramji Srinivasan, Sr. Adv.
Mr. Sandeep Singhi
Mr. Rajeev Kumar
Counsel for the Respondent(s): : Mr. Raunak Jain for
Mr. Buddy Ranganadhan for R.1
Mr. Varun Pathak for R.2

ORDER

Issue notice. Mr. Raunak Jain appearing on behalf of Mr. Buddy A. Ranganadhan takes notice on behalf of the Respondent No.1-Commission and Mr. Varun Pathak takes notice on behalf of Respondent No.2-MSEDCL.

The learned counsel for the distribution company seeks some time to get the instructions with regard to the compliance of the Judgment of this Tribunal dated 07.11.2012. Accordingly, the time is granted.

Post the matter on **16.04.2013.**

**(V.J. Talwar)
Technical Member**

**(Justice M. Karpaga Vinayagam)
Chairperson**

ts/rkt